

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 402 of 2026**

**&**

**I.A. No. 1540 of 2026**

**IN THE MATTER OF:**

**Shakuntla Devi Kulshrestha**

**...Appellant**

**Versus**

**Sunil Kumar Aggarwal  
Resolution Professional & Anr.**

**...Respondents**

**Present:**

**For Appellant : Mr. Arun Sharma, Advocate.**

**For Respondents : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit Sharma, Mr. Sahil Chawla and Mr. Pulkit Mehrotra, Advocates.**

**O R D E R**  
**(Hybrid Mode)**

**13.03.2026:      I.A. No. 1540/2026**

**1.** This is an application praying for condonation of 51 days delay in filing of the appeal.

**2.** Learned counsel for the appellant submits that in the impugned order dated 21.11.2025, the appellant was given liberty to approach the Resolution Professional (RP) and they have approached the RP, but no reply was received from the RP, hence the delay has been caused.

**3.** The order impugned was passed on 21.11.2025 and this appeal has been e-filed on 10.02.2026. Our jurisdiction to condone the delay is only limited to 15 days as per Section 61(2) proviso of the IBC. We do not have any jurisdiction to condone the delay beyond 15 days.

**4.** In the present appeal, there being delay of 51 days which is beyond the condonable period, hence the delay condonation application is rejected. Consequently, memo of appeal is also rejected.

**[Justice Ashok Bhushan]  
Chairperson**

**[Barun Mitra]  
Member (Technical)**

*himanshu/md*